

**Central Administrative Tribunal
Madras Bench**

OA/310/01637/2016

Dated Friday the 13th day of April Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

M.Kannan
Sr. Goods Shed Porter,
Tiruvarur, Trichchirappalli Division,
Southern Railway. .. Applicant

By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town, Chennai 600 003.
2. The Divisional Personnel Officer,
Trichy Division,
Southern Railway,
Trichy. .. Respondents

By Advocate **Dr.D.Simon**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

“to call for the records related to the impugned order No.T/P.353/Court case/O.A.No.834/2016 dated 09.08.2016 rejecting appointment to his son under LARGESS and quash the same and further to direct the respondents to consider applicant's son for appointment letting the applicant to go on retirement on voluntary request under LARGESS Scheme and to pass such other order/orders as this Hon'ble Tribunal may deem fit and favorable to the applicant and proper and thus to render justice.”

2. Learned counsel for the applicant produces a copy of the order of this Tribunal in OA 13/2017 dated 27.3.2018 and submits that the instant matter is identical and, therefore, same order may be passed. Learned counsel for the respondents agrees. Accordingly this OA is disposed of with the following directions with no order as to costs:-

“The respondents shall take an expeditious decision on continuation or otherwise of the LARGESS Scheme in accordance with the Constitution of India. The question of considering the claim of the applicant would arise only after and if at all, the scheme is brought back into operation. In such an event, the applicant shall be at liberty to file a representation before the competent authority which may be disposed of thereafter within a reasonable time period.”

(R.Ramanujam)
Member(A)
13.04.2018

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